

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).1588/2026

[Arising out of impugned final judgment and order dated 14-08-2025 in CRA No.1222/1987 passed by the High Court of Judicature at Allahabad]

LEELA

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

IA No. 17115/2026 - CONDONATION OF DELAY IN FILING

IA No. 17117/2026 - EXEMPTION FROM FILING O.T.

Date : 05-05-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE UJJAL BHUYAN

HON'BLE MR. JUSTICE N.V. ANJARIA

For Petitioner(s) : Mr. Satish Pandey, AOR
Mr. Manmohan Sharma, Adv.
Dr. Sandeep Kumar, Adv.
Mr. Vikrant Rana, Adv.
Mr. Dwaipayan Chatterjee, Adv.
Ms. Jay Jaimini Pandey, Adv.
Mr. Sarveshwar Singh, Adv.
Mr. Sanjeet Kumar, Adv.
Mr. Meghraj Singh, Adv.

For Respondent(s) : Mr. Shashank Shekhar Singh, AOR
Mr. Abhinav Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

On the request of learned counsel for the petitioner, list on
28.07.2026.

(NEHA GUPTA)
COURT MASTER (SH)

(CHETNA BALOONI)
COURT MASTER (NSH)